

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Customs Appeal No.77043 of 2017

(Arising out of Order-in-Appeal No.KOL/CUS(Port)/AA/1037/2017 dated 20.09.2017 passed by Commissioner of Customs (Appeals), Kolkata.)

M/s. Ambey Traders

(M/s. Krishna Shipping Agency, Authorized CHA, 135A, Canning Street, Kolkata-700001.)

...Appellant

VERSUS

Commissioner of Customs (Port), Kolkata

.....Respondent

(15/1, Strand Road, Custom House, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)
Shri S.Debnath for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. 77594/2023

DATE OF HEARING : 5 December 2023
DATE OF DECISION : 5 December 2023

Per : ASHOK JINDAL :

The facts of the case are that the appellant filed refund claims under Notification No.102/2007-CUS dated 14.09.2007. The appellant was allowed refund of SAD paid by them. While granting refund claims, the department relied on the Chartered Accountant's Certificate produced by the appellant. Subsequently, it was found that the certificate issued by the Chartered Accountant was not authentic. Accordingly, recovery proceedings were initiated. After due process, the demands were confirmed. Against the said orders, the appellant is before us.

2. When the matter was called, none appeared on behalf of the appellant. Heard the Ld.AR for the department. With the consent of the Ld.AR for the department, we take up the appeal for disposal.

3. We find that production of Chartered Accountant Certificate is not mandatory and has not been made a condition precedent under the Notification No.102/2007-CUS dated 14.09.2007. On account of CBEC Circular No.06/2008-CUS dated 28.04.2008, the importers were directed to submit copies of the Chartered Accountant's Certificate. In this case, the importer trusted the third party to arrange for the Chartered Accountant's Certificate and did not know that the concerned Chartered Accountant had expired. Therefore, we find no mala fide role in submitting the Chartered Accountant's Certificate in question. We find that in view of the decision of this Tribunal in the case of Skylark Office Machines v. Commissioner of Customs (Port), Kolkata vide Final Order No.77243/2023 dated 09.1.2023, wherein on the identical issue, the matter was remanded to the adjudicating authority.

4. We find that identical issue came up before this Tribunal in the case of Skylark Office Machines (supra), wherein this Tribunal observed as under:-

"5. On perusal of records, we find that no ulterior motive of the appellant towards production of the earlier certificate has been proved. They have produced a fresh Chartered Accountant's Certificate dated 06.10.2023. Therefore, following the ratio of the cited case law, we remand the matter to the adjudicating authority."

5. As on the identical facts, this Tribunal has remanded the matter back to the adjudicating authority, observing that no ulterior motive of the appellant towards production of the earlier certificate has been proved and they have produced a fresh Chartered Accountant's Certificate. Therefore, following the precedent decision on the identical issue, we remand the matter back to the adjudicating authority with the direction to check the veracity of the certificate issued by the Chartered

Accountant and other relevant documents and pass an appropriate order as per law.

Appeal is disposed of by way of remand.

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)

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